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# Chhattisgarh Municipalities (Amendment) Act, 2005 11 of 2006

[08 February 2006]

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## Chhattisgarh Municipalities (Amendment) Act, 2005 11 of 2006

[08 February 2006]

An Act further to amend the Chhattisgarh Municipalities Act, 1961. Be it enacted by the Chhattisgarh Legislature in the Fifty-sixth Year of Republic of India as follows:--

### 1. Short title and commencement :-

(1) This Act may be called the Chhattisgarh Municipalities (Amendment) Act, 2005. (2) It shall come into force from the date of its publication in the Official Gazette.

### 2. Amendment of Section 72-B :-

In sub-section (1) of Section 72-B of the Chhattisgarh Municipalities Act, 1961 (No. 37 of 1961) for the words "six month" the words "as soon as possible" shall be substituted.